

ITEM NO.23

REGISTRAR COURT. 2

SECTION IV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. S.P.S. LALER

Civil Appeal No(s). 332-333/2020

BAGHER SINGH (D) THROUGH LRS

Appellant(s)

VERSUS

DARSHAN SINGH & ORS.

Respondent(s)

Date : 02-11-2022 These appeals were called on for hearing today.

For Appellant(s)

Mr. Abhimanyu Tewari, AOR
Mr. N. Karuppusamy, Adv.

For Respondent(s)

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

Service is complete on Respondent No.3 and 5 in C.A. No. 332/2020 (who are common Respondent No. 7 and 2 in C.A. No. 333/2020) but no one has entered appearance on their behalf.

As per certificate of service Respondent Nos. 1, 2, 4 and 6 in C.A. No. 332/2020 (who are common respondents as Respondent No.5, 2, 4 and 6 in C.A. No. 333/2020) have expired.

Four weeks time is given to Ld. Counsel for appellant to file application for substitution to bring on record their Lrs.

List again on 8.12.2022.

S.P.S. LALER
Registrar

MG